

ITEM NO.40

COURT NO.12

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 40760/2023

(Arising out of impugned final judgment and order dated 06-01-2022 in CRLA No. 1114/2015 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

SANJAY YADAV

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.213954/2023-CONDONATION OF DELAY IN FILING and IA No.213956/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.213958/2023-EXEMPTION FROM FILING O.T.)

Date : 19-10-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MR. JUSTICE RAJESH BINDAL

For Petitioner(s) Mr. Salman Khurshid, Sr. Adv.
Ms. Farheen Fatma, AOR
Ms. Sonika Chaudhary, Adv.
Ms. Tehsina Z. Hussain, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Perused the office report and also it is submitted by the learned senior counsel for the petitioner that an appeal being Criminal Appeal No.736 of 2022 arising from same impugned judgment titled *Prem Nath Yadav Vs. The State Of Uttar Pradesh* is pending before this Court.

Delay condoned.

Leave granted.

Tag with Criminal Appeal No.736 of 2022.

Issue notice on the prayer for interim relief,
returnable within four weeks.

(NEETU KHAJURIA)
ASTT. REGISTRAR-cum-PS

(RANJANA SHAILEY)
COURT MASTER